

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1974
ANSWERED ON:23.08.2012
TIME LIMIT FOR CONSTRUCTION OF ROB RUB
Bairwa Shri Khiladi Lal;Singh Shri Ganesh

Will the Minister of RAILWAYS be pleased to state:

- (a) the penalty levied upon and action taken against the contractors not completing the construction of ROB/RUB within prescribed time limit;
- (b) the time by which road over bridge/under bridge on KM-03 Dholpur to Rajakhera SH-2 was to be completed in Rajasthan and at Virhul, Mankhari, Uchehra and Gobraon Khurd in Satna rail section; and
- (c) the reasons for the delay and the necessary actions taken in the regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a): Penalty for non completion of Road Over Bridge (ROB)/ Road Under Bridge (RUB) is levied as per contract conditions and may vary from contract to contract.

(b): Road Over Bridge (ROB) at km 03 Dholpur to Rajakher SH-2 is under progress. Progress of Railway Portion – 35% & Approaches – 10%. The expected date of its completion is April, 2013.

At present, no work of construction of ROB is sanctioned at Virhul, Mankhar and Gobraon Khurd.

However, work of ROB in Uchehra yard has been sanctioned in Railway Works Programme 2012-13. It is planned to be executed by Madhya Pradesh Road Development Corporation (MPRDC) under PPP (Public Private Partnership) scheme.

(c): The ROB work has not been delayed. The target for completion is fixed in consultation with the State Government as per site condition.